

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

212. IA/3923/2023 IN C.P. (IB)/543(MB)2021

IN THE MATTER OF

State Bank of India

VS

Essel Infraprojects Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 25.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

IRP in person: Mr. Kairav Trivedi (PH)
For the Respondent/SBI: Ahsan Allana (VC)

ORDER

I.A. 3923/2023

The Ld. Counsel for the COC prays for short adjournment. In view of the request made, adjourned to **13.05.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)